#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 28 OF 2018**

Dateu. US Way, $2010$	Dated:	03 <sup>rd</sup> May	, 2018
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# Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: Delhi Bar Association Vs.			Appellant(s)
Delhi Electricity Regulatory Commiss	sion &	Anr	Respondent(s)
Counsel for the Appellant (s)	:	Mr. Bhagwat Mr. Sunil Kur	Prasad Agarwal nar Gupta
Counsel for the Respondent(s)	:	Mr. Anupam Mr. Rahul Kin Mr. Divyansh Mr. Nikhil Na Mr. Akshat S Mr. Anurag B	nra i Ral yyar

# <u>ORDER</u>

#### **APPEAL NO. 28 OF 2018**

### Admit.

The learned counsel appearing for the Respondent No.1 & Respondent No.2 pray for four weeks' time to file the reply in this Appeal.

The learned counsel, Mr. Bhagwat Prasad Agarwal, appearing for the Appellant, requested for three week's time to file rejoinder in the Appeal.

The submissions made by learned counsel appearing for Respondent No.1 & Respondent No.2 and the learned counsel appearing for the appellant, at supra, are placed on record.

The learned counsel appearing for the Respondent No.1 & Respondent No.2 are permitted to file their reply on or before 01.06.2018 after serving copy to the opposite sides.

Learned counsel appearing for the Appellant is permitted to file his rejoinder submissions within three week's i.e on or before 22.06.2018, as requested, after serving copy to the opposite sides.

List this matter on <u>10.07.2018</u>, as requested by the learned counsel for the parties.

### (S.D. Dubey) Technical Member

(Justice N.K. Patil) Judicial Member

Bn/pr